

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA

UNSTARRED QUESTION NO. 3973
TO BE ANSWERED ON DECEMBER 23, 2015

JNNURM

No. 3973 SHRI NANDI YELLAIAH:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) the details of Jawaharlal Nehru National Urban Renewal Mission and its modes of implementation and main lapses detected so far during its implementation under Medak and Mahbubnagar Parliamentary Constituencies of Telangana State; and
- (b) the losses incurred and detected so far and the necessary action taken in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION
(SHRI BABUL SUPRIYO)

(a): Government of India launched the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) on 3rd December, 2005 for assisting States/UTs in providing housing and basic civic facilities like water, sanitation etc. to urban poor/ slum dwellers initially in 65 select cities under the Basic Services to the Urban Poor (BSUP) and in other cities and towns, under Integrated Housing and Slum Development Programme (IHSDP). Government has recently extended the Mission period upto 31.03.2017 for completing on-going work only on the projects sanctioned upto 31.03.2012.

Under JNNURM, a total of 1512 projects have been approved with a total project cost of Rs. 32,815.00 crore involving Central share of Rs. 17,495.75 crore for construction of 12,50,741 houses have been approved. Till now, construction of 9,83,704 houses have been completed of which 7,67,544 houses are occupied.

No lapses have been reported so far during implementation of JNNURM under Medak and Mahbubnagar Parliamentary Constituencies of Telangana State.

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(b): No losses have been reported under JNNURM so far. There has, however, been delay in completing some projects due to reluctance of slum dwellers to shift temporarily in case of in-situ development of project and non-availability of encumbrance free land, resulting in cost overruns.

The Ministry, however, reviews the status of ongoing projects under these schemes on the basis of Quarterly and Monthly Progress Reports submitted by States/UTs and also in the meetings of Central Sanctioning and Monitoring Committee (CSMC) and review meetings at the level of Secretary (HUPA). Through these reviews, State/UT Governments have been advised to complete the ongoing projects as early as possible within the extended period of JNNURM i.e. by 31.03.2017, submit plan of action for completion of ongoing projects, plan for 100% occupancy and project completion certificates.
